

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II, CHENNAI**

**Ivn.P/2(CHE)/2022
in
CP(CAA)/30(CHE)/2022**

*(filed under Rule 32 Read With Rule 11 of The National Company Law
Tribunal Rules, 2016)*

In the matter of M/s. Thiru Arooran Sugars Limited

**Kavery Pasanam Veerachozhanaru A-32-A Aandanchery
Vaikal Pasanadharagal Aabai**

Reg. No. 52 of 2006

Represented by its President

Mr. S. Mathiyalagan,

Aandachery, Velamputhukudi Post,

Tharangampadi Taluk,

Nagapattinam

.... Applicant

Vs

Ramakrishnan Sadasivan

Liquidator of

M/s. Thiru Arooran Sugars Limited

Having its Registered Address at

Dhuruvanthara Apartment, Flat No. 3,

#241, Dr. Rajendra Prasad Road,

Tarabad, Coimbatore – 641 012

...Respondent

CORAM

**Justice (Retd.) S. RAMATHILAGAM, MEMBER (JUDICIAL)
ANIL KUMAR B, MEMBER (TECHNICAL)**

For Applicant : Cibi Vishnu, P. Giridharan,
Domnic S. David, H. Siddarth,
C. Thiagrajan, Advocates

For Respondent : B. Dhanaraj, Advocate

Order pronounced on **20th June 2022**

ORDER

Per: ANIL KUMAR B, MEMBER (TECHNICAL)

The application under consideration is filed under Rule 32
read with Rule 11 of the National Company Law Tribunal Rules,
2016 by the Applicant seeking relief as follows:



- (a) To order and permit the Applicant to be impleaded as intervening party in CP(CAA)/30(CHE)/2022 in IBA/243/2022.
- (b) Sanction and Confirm the Scheme of Compromise/Arrangement submitted by M/s. KALS Distilleries Private Limited and as approved by the stakeholders consultation committee.
- (c) Pass such other orders and directions as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

2. Before venturing into the facts of the present case, it is seen that the Scheme in respect of the Corporate Debtor under Section 230 of the Companies Act, 2013 read with the attendant provision of IBC, 2016 was filed by the Liquidator vide CP(CAA)/30(CHE)/2022 and the same came to be sanctioned by this Tribunal vide its order dated 02.05.2022. The Applicant herein has raised objections to the said scheme and the same has also been dealt with in the order dated 02.05.2022. Hence, the prayer as sought in the present Application becomes infructuous and accordingly the Ivn.P/2(CHE)/2022 stands **dismissed**. No order as to costs.


ANIL KUMAR B
MEMBER (TECHNICAL)


Justice (Retd.) S. RAMATHILAGAM
MEMBER (JUDICIAL)